

Central Administrative Tribunal Principal Bench, New Delhi

C.P. No. 540/2019 in O.A. No. 1524/2019

Today, this the 22nd day of January, 2021

Through video conferencing

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd.Jamshed, Member (A)

VeerabhadramVislavath,
Aged about 41 years,
Designation: Deputy Commissioner of Income Tax
(TDS) 1 (3), Mumbai
Group: A,
Department – Department of Revenue,
R/o E-37, 6th Floor, Darbhanga House,
Income Tax Colony,
Peddar Road, Mumbai 400020...Petitioner

(By Advocate: Ms. RukhminiBobde)

Versus

- Sh. C.L. Guleria,
 The Secretary,
 Ministry of Finance, North Block,
 New Delhi 110001.
- 2. Sh. Pramod Chandra Mody, The Chairman, Central Board of Direct Taxes, North Block, New Delhi-110001.
- 3. Sh. AkhouryAbhay Shankar,
 Principal Chief Commissioner,
 Income Tax, 3rd Floor, AayakarBhavan,
 M.K. Road, Mumbai-400020

...Respondents

(By advocate: ShriSubhashGosai)

ORDER (ORAL)



Justice L. Narasimha Reddy, Chairman:

The petitioner herein filed OA No. 1524/2019, challenging the order of suspension passed against him. The OA was disposed of on 19.08.2018, directing that in its next meeting, the review committee shall take into account, the fact that detention of the applicant was totally unrelated to the discharge of his official functions and that the continued suspension would only entail in payment of huge amount of subsistence allowance without extracting work from him.

- 2. The CP is filed alleging that the respondents did not comply with the direction issued in the OA. It is also stated that the order of extension of suspension was issued, without taking into account, any of the aspects mentioned in the order of the OA.
- 3. The contempt case has undergone several adjournments. At one stage, the Tribunal expressed displeasure about the manner in which the order of extension of suspension was passed. Respondents took time and they filed the compliance affidavit, together with a copy of the order dated 15.01.2021. Perusal of the said order discloses that the review committee has taken into various aspects mentioned in the order of the into account and decided to extend the suspension of the applicant by another 180 days.
- 4. We are of the view that the order passed in the OA stands complied with. In case the applicant is not satisfied with the order



dated 15.01.2021, he can pursue the remedies in accordance with law.

5. Accordingly, CP stands closed. Notices stand discharged.

(Mohd.Jamshed) Member (A) (Justice L. Narasimha Reddy)
Chairman

/lg/vb/akshaya/sd